

## Notifications and Orders

**(118) Institutional/Charitable/Religious/Social/Cultural Institutions permitted for their use for purposes specified** - In exercise of the powers conferred under section 4 of the Capital of Punjab (Development and Regulation) Act, 1952, the Chief Administrator, Union Territory, Chandigarh, is pleased to permit Institutional/Charitable/Religious/Social/Cultural Institutions for their use for the following purposes:—

(i) Exhibition/Sale of books;

(ii) Exhibition/Sale of handicrafts, handloom material and similar items; provided that the event is organised by a Central/State Government department or undertaking;

(iii) Conduct of competitive exams by the UPSC, Banks, PSUs and other Government/Semi-Government Organisations:

Provided that activities at Serial No. (r) and (ii) above shall not be permitted for more than 30 days at a time.

*(See Chandigarh Administration Gazette, (Extra.) dt. 17.1.2008 at page 141)*